



2026:AHC:15448

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1702 of 2026

Hare Krishna Movement Vrindavan
Through Its Vice President

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dwijendra Prasad, Pradyumna Kumar
Counsel for Respondent(s)	:	Avinash Chandra Srivastava, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-Respondents and Shri Avinash Chandra Srivastava, learned counsel appearing on behalf of Respondent No.5.

2. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2- Additional Commissioner, Judicial Ist, Agra Division, Agra to decide Revision No.1564 of 2016 (State of U.P. and others vs. Hare Krishna Movement Vrindavan) under Section 333 of the U.P.Z.A. & L.R. Act, 1950 filed by the respondent No.4 within stipulated period.

3. It is argued that the aforesaid revision is pending consideration for last more than 9 years and considerable time has already been lapsed but till date no decision has been taken, hence the present writ petition.

4. Heard counsel for the parties present and perused the record.

5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2- Additional Commissioner, Judicial Ist, Agra Division,

Agra to decide the aforesaid matter, **expeditiously** strictly in accordance with law, without granting any unnecessary adjournment to the parties, unless there is no legal impediment.

(Prakash Padia,J.)

January 21, 2026
Swati